

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:6082
ANSWERED ON:03.05.2010
NATIONAL POLICY FOR DISABLED PERSONS
Venugopal Shri K. C.

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government has set up any mechanism to associate Panchayati Raj Institutions, local bodies and Members of Parliament/Members of Legislative Assembly for the effective implementation of the National Policy for disabled persons 2006;
- (b) if so, the details thereof;
- (c) whether any proposal has been received by the Government in this regard; and
- (d) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT (SHRID. NAPOLEON)

(a) & (b) A Central Co-ordination Committee (CCC) is constituted under Section 3 of the Persons with Disabilities Act, 1995, which includes Members of Parliament and other Stake holders. The CCC serves as the national focal point on disability matters and facilitates the evolution of a comprehensive policy towards solving the problems faced by persons with disabilities. Similarly, the State Co-ordination Committees constituted at the State level under Section 13 of the Act, include Members of Legislative Assembly, and discharge similar functions at State level.

(c) No Sir.

(d) Does not arise.